

- (iii) The Indian Forest (Pay) Third Amendment Rules, 1974, published in Notification No. G.S.R. 1262 in Gazette of India dated the 30th November, 1974.

[Placed in Library. See No. LT-8725/74.]

13.20 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

SHRI S. P. BHATTACHARYYA (Uluberia): Sir, I beg to present the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

13.20½ hrs.

STATEMENT RE: DELAY IN IMPLEMENTATION OF THE AWARD ABOUT REINSTATEMENT OF EMPLOYEES OF ANTIBIOTICS PLANT, RISHIKESH

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): A Memorandum of Settlement between the Employers and Workmen (accepted by the Chairman, IDPL and Labour Inspector, Dehra Dun) was entered into on 28th June, 1972. According to the terms of this Memorandum, three outstanding demands contained in the Charter of Demands dated 10th April, 1972 one of which related to the reinstatement of dismissed employees of the Antibiotics Plant, Rishikesh, got referred to the Minister of Petroleum and Chemicals for decision. The former Minister of Petroleum and Chemicals requested the Labour Minister to look into the matter and convey his decision to him. The former Minister of Petroleum and Chemicals on receipt of the decision of the Labour Minister agreed with it and communicated the same to Shri S. M. Banerjee *vide* his

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letter dated 11th June, 1974. Managing Director, IDPL was also conveyed this decision through a letter from the Director in the Ministry of Petroleum and Chemicals on the 15th June, 1974. This decision has yet to be implemented by the Management. I have already had a number of meetings with the Labour Union on this matter and other demands. I am calling a meeting of the Management and the Workers Union next week to find out the ways and means of implementing the decision, so that a package of agreement is decided. I shall be making another statement before the current session ends.

SHRI S. M. BANERJEE (Kanpur): Sir, I want to make a submission. I have already written to you.

MR. SPEAKER: There is no rule yet you may make a submission.

SHRI S. M. BANERJEE: The hon. Minister, Shri Ganesh, is making a statement as to why the award given by the Union Labour Minister, Shri Raghunatha Reddy, in the case of twelve dismissed employees of IDPL, Rishikesh has not been implemented.

Sir, the entire case was referred to the Union Labour Minister with the consent of both the parties, namely, the employees and the Chairman, IDPL. As a result of this investigation an award was given in the month of May, 1974 to re-instating all the twelve dismissed employees giving them one-fourth of the wages for the back period. This was sent to the then Union Minister of Petroleum and Chemicals, Shri Barooah, who agreed to it and wrote a letter to me saying that you will be happy to learn that re-instatement orders are under issue. I received this letter in the month of June. I am told the Chairman of the IDPL has spoken to some people that he is not going to implement those orders as that Minister does not exist any more. I do not know why even after two Ministers—one the Labour Minister who has given the award and

the other Minister, Petroleum and Chemicals Minister who has accepted the award—what further negotiations are needed. Am I to understand that the Chairman of the IDPL is refusing to take back the employees. I want an assurance from the Minister that the orders will be implemented and there will not be any more negotiations.

Sir, the Cabinet Minister is not here. He should be summoned immediately. The decision should be implemented immediately.

MR. SPEAKER: Mr. Sathe.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): rose—

MR. SPEAKER: No, please. I am only calling Mr. Sathe to make his submissions by way of personal explanation.

SHRIMATI PARVATHI KRISHNAN: I would like to seek a clarification.

MR. SPEAKER: No question of your seeking any clarification without my permission. There should be no discussion after the Minister's statement.

13.26 hrs.

PERSONAL EXPLANATION BY MEMBER

SHRI VASANT SATHE (Akola): Sir, to-day, in the newspaper—*The Times of India* newspaper particularly, there is a news item appearing which is relating to the 'Bill to take over sick textile mills stalled'. There it has been stated that:

"He was joined by another Congress Member, Mr. V. P. Sathe, who said the provision betrayed 'utter dishonesty of the government'".

Now, I beg to submit that this is a wrong quotation given by the newspaper. Exact wordings that were uttered yesterday when Shri Stephen was speaking were—I want to be precise—this.

When Shri Stephen was speaking he had pointed out the obvious contradiction in clause 5(1)(b) and (1)(c) of the Bill. He says:

"In one sense, you accept liability and at a subsequent place you say that it shall not be enforced. And you say that that is not the meaning. Then the mutual contradiction arises. It is an absurd proposition that is coming forward."

At that point I said:

"It is utterly dishonest."

My words have a reference only to the contradictory provision and I was not imputing any dishonesty to the government as reported in the *Times of India*. That is what I want to submit.

MR. SPEAKER: You should have written to me also.

SHRI VASANT SATHE: I want that the *Times of India* should correct this.

MR. SPEAKER: Mr. Kotoki.

13.28 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL—contd.

SHRI LILADHAR KOTOKI (Nowgong): Sir, I move:

"That this House do extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963".